

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION No.1630  
TO BE ANSWERED ON 13.12.2023**

**SANCTIONS TO PROSECUTE OFFICIALS**

**1630. SHRI A.K.P. CHINRAJ:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether any sanctions to prosecute officials received from various investigating agencies are pending with the Railways as per reports for more than three months and if so, the reasons for the same; and**
- (b) the total number of sanctions granted by the Railways to prosecute the officials from 2014?**

**ANSWER**

**MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)**

**(a)& (b) Since 2014, 430 sanctions have been granted by the Railways to prosecute the officials. Presently, two cases of sanctions are under consideration. In these cases, sanction for prosecution was sought by Anti-Corruption Bureau (ACB), Rajasthan. As per the advice of Central Vigilance Commission (CVC), these cases have been referred to Central Bureau of Investigation (CBI) for seeking their recommendation.**

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